

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4413/2015

this the 08th day of December, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J)

Shri Khem Singh
Aged about 58 years
S/o Shri Mussadi Ram
R/o 515, 7 Extension
Gurgaon, Haryana
Presently posted as
Sub-Divisional Engineer
B.S.N.L., Gurgaon (Haryana)

.. Applicant.

(By Advocate: Shri S.M.Arif)

Versus

1. Bharat Sanchar Nigam Limited
Through its Chairman-cum-Managing Director
Corporate Office
Bharat Sanchar Bhawan
New Delhi – 110 001
 2. General Manger (T)
B.S.N.L., Gurgaon
Haryana
 3. The Chief General Manager
B.S.N.L., Haryana Circle
Ambala (Haryana)
 4. Union of India
Through its Secretary
Ministry of Communication & I.T.
Sanchar Bhawan, Ashoka Road
New Delhi
-Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, who is working as Sub-Divisional Engineer under the respondent-BSNL, filed the present OA seeking the following reliefs :-

- “(a) Directions may kindly be issued to the respondents to disburse 100% amount of all the Medical bills submitted by him in respect of the treatment of his deceased wife and himself, which are pending with the respondents alongwith the interest of 18% per annum from the date of entitlement.
- (b) The entire departmental file(s), dealing towards his medical reimbursement may kindly be summoned.
- (c) Pass any other order(s) which this Hon’ble Tribunal may deem fit.”

3. It is submitted that the applicant has made number of representations and also got issued a legal notice (Annexure P-3 dated 29.07.2015) ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the legal notice (Annexure P-3 dated 29.07.2015) and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law.

5. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(V. Ajay Kumar)
Member (J)

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